



\$~31

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(OS) 593/2022**

VINAI KUMAR SAXENA

.....Plaintiff

Through: None.

versus

AAM AADMI PARTY & ORS.

.....Defendant

Through: Mr. Rishikesh Kumar with Mr.
Aditya Raj, Advs. for D-1.

Mr. Udit Malik with Mr. Vishal
Chanda, Advs. for D-2 (E-mail:
uditmalik@hotmail.com & Mob.
No.9999975448).

Mr. Karan Bhardwaj, Mr. Aayush
Gautam & Mr. Kartikay Bhaskar,
Advs. for D-3.

Mr. Karan Sharma & Mr. Mohit
Siwach, Advs. for D-5 (E-mail:
karan.sh70@gmail.com & Mob.
No. 9999777847).

Ms. Mehak Nakra, Adv. for D-6.

Mr. Sajal Mendiratta, Adv. for D-7

Mr. Rohan Ahuja, Ms. Shruttima
Ehersa, Mr. Vatsalya Vishal & Ms.
Amishi Sodani, Advocates for D-8
(through VC).

CORAM:
JOINT REGISTRAR (JUDICIAL) SH. DEVENDER
KUMAR GARG (DHJS)

ORDER

16.02.2023

%

I.A. No. 3089/2023 (by defendant no.2 u/S 151 CPC r/w
Order VIII Rule 1 CPC seeking condonation of delay of
80 days in filing written statement)



1. The matter has been taken up today on filing of the captioned IA.
2. It is submitted that the matter is coming up for hearing before the undersigned on 13.03.2023.
3. Issue notice of the captioned IA to the plaintiff through counsel for next date of hearing.
4. The plaintiff may file reply to the captioned IA within three weeks and rejoinder thereto be filed before next date of hearing.
5. Re-notify the captioned IA for completion of pleadings and further proceedings on the date already fixed i.e. **13th March, 2023.**

**DEVENDER KUMAR GARG (DHJS)
JOINT REGISTRAR (JUDICIAL)**

FEBRUARY 16, 2023/v

Click here to check corrigendum, if any